

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 96 of 2013

Dated : 26th August, 2013

**Present: Hon'ble Mr. Justice M. KarpagaVinayagam, Chairperson
Hon'ble Mr. RakeshNath, Technical Member**

**Amman – Try sponge & Power Pvt. Ltd. ...Appellant(s)
Versus**

Andhra Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

**Counsel for the Appellant(s): Mr. ShridharPrabhu
Counsel for the Respondent(s): Mr. P.M. Jaikesh Yadav for
Mr. P. Shiva Rao**

ORDER

Mr. P.M. Jaikesh Yadav, Learned Counsel is filing vakalatnama on behalf of Respondent no. 2. The Learned Counsel for the Respondent no. 2 requests for copy of the main Appeal. It is represented by the Learned Counsel for the Appellant that copy of Appeal has already been served on the Respondent no. 2.

The Learned Counsel for the Appellant is directed to give another copy of Appeal to Respondent no. 2. The Learned Counsel for Respondent no. 2 is directed to file reply on or before 05.09.2013 after serving copy on the other side.

Post the matter for further hearing on **13.09.2013 at Chennai Circuit Bench.** In the meantime, rejoinder be filed, if any.

**(RakeshNath)
Technical Member
mk**

**(Justice M. KarpagaVinayagam)
Chairperson**